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SHRI BHUPESH GUPTA: I also support that

THE DEPUTY CHAIRMAN: I

will look into it, and of course what is unparliamentary cannot stand but if it has been in the heat of the moment when somebody said something, let us not be very sensitive over it. In the House of Commons anything is ever expunged. Nevertheless we have the practice of expunging unparliamentary expressions and therefore I will very carefully look into it.

SHRI BHUPESH GUPTA: On a

point of order; whatever you consider, according to the Rules, unparliamentary should be expunged; nothing else should be expunged.

THE DEPUTY CHAIRMAN: Now

I am coming back to the Calling-Attention matter, but this cannot make a precedent for future, I should like to make it clear, it is always finished before the lunch break. Now I take it up again. The Minister of State for Home Affairs is here and we shall go on with it for another ten or fifteen minutes only.

REFERENCE TO ARREST OF TWO MEMBERS OF PARLIAMENT NEAR PARLIAMENT HOUSE

SHRI A. P. CHATTERJEE (West Bengal): May I mention one matter before you, Madam ? It is a very serious matter in my submission. Two Members belonging to my Party, the two Members, Mr. Jyotirmoy Basu and Mr. Pattlam Gopalan, of the Lok Sabha, they were leading a deputation or delegation of the Socialist Youth Federation of Kerala and they had come to the gates of Parliament House, and at that time both of them were arrested—it is reported to have happened about an hour ago. Of them. Madam. Mr. Jvotirmov Basu was also hurt in a scuffle that was caused by the police obstruction to that peaceful deputation that was coming, and it is reported that his watch has been broken also. I am asking the Home Minister; of course

the Home. Minister is no here but the Minister of State is here and I am asking him to make an inquiry into the matter and find out why such an assult on two hon. Members of Parliament took place and why they were arrested

to a matter of urgent public importance

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

RECENT DEVELOPMENTS IN TELENGANA contd.

श्री राजनारायण: माननीया, मेरा प्वाइंट ग्राफ ग्राईर है। ग्रापने कहा था।

उपसमापति : ग्रापको एक मिनट में Be very brief and कहना पडेगा। specific.

श्री राजनारायण: एक मिनट की बात नहीं। मेरा प्वाइंट ग्राफ ग्राईर, माननीया, यह है कि क्या संविधान के विरुद्ध, संविधान के बाहर, यहां किसी को काम करने का हक है। चेयर को यह हक है कि ग्रगर कोई किसी बात को रिपीट करे तो चेयर कहे कि आप बैठ जाइये ग्रीर वह बैठ जायगा ग्रीर ग्रगर वह नहीं बैठेगा तो चेयर यह कह सकता है और एक दूसरा पनिशमेंट दे सकता है कि अब यह रिकार्ड में नहीं जायगा। जब हम बोल रहे थे तो मझे ऐसा याद है कि चेयर की ग्रोर से कहा गया कि ये कुछ चीजें रिकार्ड में नहीं जायेंगी जो कि हम्रा है। तो उसके बाद फिर हमारे लिये क्या रह गया। जब हमारा कोई कहना यहां रिकार्ड नहीं होगा तो एक पनिशमेंट हमको मिल गया।...

THE DEPUTY CHAIRMAN: Have you finished now? I wanted you to be brief.

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श्री राजनारायण: ... फिर इसके बाद हमको बोलने से कोई रोक नहीं सकता। इसलिए मैं इन दि पजेशन ग्राफ दि हाउस में हं ग्रौर मैं ग्रपनी बात कहुंगा चाहे वह रिकार्ड में हो चाहे वह रिकार्ड में न हो। मैं कहना चाहता हं कि हम चलेंगे तो कायदे से, हम चलेंगे तो नियम से

THE DEPUTY CHAIRMAN: That will do.

SHRI JAISUKHALAL HATHI: This is no point of order. What is he talking on?

श्री राजन(रायण: ग्राप क्यों उठते हैं। जब चेयर खड़ा होता है तो मैं बैठ जाता हं। मेरा प्वाइंट श्राफ ग्रार्डर है लेकिन स्राप स्रपनी बात कहना चाहते हैं तो उसको सुनने के लिये हम बैठते हैं, हम ग्रापके लिये ईल्ड करते हैं।

SHRI JAISUKHLAL HATHI: I only request you to consider that the matter has been over. There is no point of order in what he is saying. He is trying to continue again the old story.

SHRI RAJNARAIN : No, no.

SHRI JAISUKHLAL HATHI: We have already wasted so much time. Shall we go on talking like this?

SHRI RAJNARAIN: Just hear me kindly.

THE DEPUTY CHAIRMAN: Mr. Rajnarain, you have already taken sufficient time.

श्री राजनारायण : मैं श्रापसे, माननीया, ग्रदव से निवेदन कर रहा हूं। एक मिनट की बात नहीं, हम निवेदन कर रहे हैं कि हमसे जबरदस्ती न की जाय, हम कायदे कानुन से चलना चाहते हैं. जब चेयर खड़ा होता है तब हम बैठ

जाते हैं, लेकिन हर ग्रवसर पर हमको दबाना चाहें यह समझ कर कि हम कमजोर हैं तो हम वहां दबने से इंकार करते हैं। ग्रव मैं खड़ा रहंगा। ग्रव मैं डिक्लेयर करता हूं कि ग्रब मैं खड़ा रहुंगा। जब चेयर ने रूलिंग दे दी ग्रीर एक पनिशमेंट मिल जाय तो ग्रब दूसरा पनिशमेंट नहीं दे सकती हैं कि हम बैठ जायें।

उपसभापति : ग्राप बैठ जाइये । That will do now.

श्री राजनारायण : क्यों ! यह कोई पालियामैंटरी प्रैक्टिस है, जब चाहे चेयर कह दे कि रिकार्ड होगा या **न**हीं होगा। कोई ग्रनपालियामैंटरी चीज हो उसके लिये कह सकती हैं कि वह एक्स-पंज हो जाय, वह नहीं रहे।

श्री शीलभद्र याजी (बिहार): एक मिनट के लिये ही तो बोलने को कहा था।

श्रीराजनारायण: उस वक्त केवल एक ही सवाल को हमको नहीं कहने दिया गया कि स्टैट्टरी गारेंटी सरकार की ग्रोर से क्या है...।

श्री ओम मेहता (जम्म् ग्रौर काश्मीर): राजनारायण जी, ग्रव ग्राप बैठिये।

(बिहार): श्री अनन्त प्रसाद शर्मा बैठ जाइये, राजनारायण जी।

श्री राजनार।यण :... जिस तरह से तेलंगाना में 15 ग्रादमियों की जान ली गई, जिस तरह से वहां के लोगों को घसीटा जा रहा है!...

उपसभापति : ग्राप बैठ जाइए।

श्री राजनारायण : ... हमको चेयर ज्यादा से ज्यादा यही पनिश कर सकता है कि इसको निकाला जाय, इससे ज्यादा तो नहीं हो सकता। मैं तैयार हं। ग्रगर शीलभद्र यही चाहते हैं कि मार्शल हमको खींच कर निकाले तो आई ऐम रेडी।

श्री शीलभद्र याजी: बार-बार वही चीज। बैठ जास्रो।

श्री राजनारायण : बदतमीजी क्यों करते बार-बार कहते हो। क्या हम कोई बच्चे हैं? देखिये, बद्तमीजी का जवाब मै जानता हं। हर्गिज नहीं बैंठ्गा। Let there be a Motion from the Leader of the House. सदन के नेता को एक मोशन लाने दें।

THE DEPUTY CHAIRMAN: You cannot invite the motion. Please take your seat. You have been on a point of order and you now sit down. You cannot invite the motion in this way.

श्री राजनारायण: मेरा प्वाइंट ग्राफ ग्रार्डर है। जरा हमारे प्वाइट ग्राफ ग्रार्डर का जवाब दें। एक ग्रादमी को एक चीज के लिए दो सजा नहीं हो सकतीं। या तो हमारी जितनी बात थी वह सारी बातें रिकार्ड हों ग्रौर इस-में यह भी जोड़ा जाय कि क्या स्टैटटरी गारेंटी है, क्या कांस्टीट्यूशनल गारेंटी है कि रीजनल कमेटी की सारी बातें मान्य होंगी। एक बात मैं कह रहा था ग्रौर उसके लिये चेयर ने कह दिया कि रिकार्ड में न आयो। कैसे कह दिया!

उपसभापति : म्रब म्राप बैठ जाइये।

श्रीराजनारायण: मैं ग्रापके हर साध ग्रादेश को मानने के लिए तैयार हं मगर हमको धमकी न दी जाय।

THE DEPUTY CHAIRMAN / There is no point of order. The Chair has the responsibility and the duty to direct the proceedings all through the day and therefore the Chair directs...

to a matter of urgent public importance

मैं चेयर की इस रूलिंग विरोध हूं । का करता No, I object. (Interruptions) A ruling of the Chair can always be challenged.

THE DEPUTY CHAIRMAN: During the time a Calling-Attention matter goes on, the Chair has to direct the discussion very cautiously because there are so many Members who ask for clarifications, and so one or two Members cannot monopolise all the same. At the most we can go up to twenty, thirty or forty minutes and we must finish. Now if out of that maximum time a large chunk is taken by just a few Members, it defeats the purpose of calling attention to matters of urgent public importance. Therefore, I feel that whatever I suggested or directed this morning, there was nothing wrong in it, and 1 said that nothing would go on record from a certain point of time onwards. Secondly I said that now I am passing on. Before the lunch adjournment Mr. Rajnarain had taken sufficient time, fifteen or twenty minutes, and now also you just cannot go on.

Now I call on Mr. Yadav. Since he is not here I call on Mr. Barbora. Mr. Barbora, please be very brief. Let us finish it in the next ten minutes.

श्री जी० बरबोरा (ग्रासाम): क्या तेलंगाना इलाके के नेतास्रों के साथ कुछ वर्षों पहले ग्रान्ध्र प्रदेश की कांग्रेस सरकार के नेताओं की सख्ती हुई थी श्रीर कुछ श्राश्वासनों के बारे में सरकार की ग्रोर से सख्ती हुई, उसके बारे में ग्रगर ग्राज तेलंगाना के लोग ऐसा सोचते हैं कि उस सख्ती को ग्रमल में लाया गया तो क्या सरकार ग्रान्ध्र प्रदेश के

to a matter of urgent public importance

क्षी०जी० बरबोरा

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मुख्य मंत्री श्री ब्रह्मानन्द रेड्डी को उसके लिये जिम्मेदारी नहीं समझती है श्रीर ग्रगर समझती है तो उनको इस्तीफा देने के लिये कोई परामर्श सरकार देती है कि नहीं ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शक्ल) : उपसभापति जी, इस में कोई एक व्यक्ति की जिम्मेदारी का सवाल नहीं है। यह तो काफी दिनों से मामला चलता ग्राया है ग्रीर इसमें कई ऐसी जटिलताएं पैदा हो गई हैं जिसके कारण ऐसी परिस्थिति पैदा हुई ग्रीर जो मुख्य वक्तव्य यहां गृह मंत्री जी ने किया था उसमें बाताया गया है कि उन जटिलता-क्रों को सुलझाने के लिये क्या-क्या कार्यवाही की जा रही है।

जहां तक मुख्य मंत्री जी का सवाल है इसके बारे में जराभी शक नहीं है उनके मन में कि इस चीज को सुलझा कर तेलंगाना क्षेत्र के लिये के पूर्ण रूप से न्याय करने की भावना दिखलाई जाय। इसलिये हम समझते हैं कि जैसे ही यह जो कार्यवाही की कई है, यह कार्यवाही पूरी हो जिससे किसी तरह की शिकायत का मौका वहां की जनता को नहीं मिलेगा ग्रीर वहां की स्थिति शांत हो जायेगी।

श्री राजनार यण : मैडम्, हमारे सवालों का जवाब तो नहीं हम्रा। हमारे बोल चुकने के बाद न घर मंत्री बोले न मिनिस्टर ग्राफ स्टेंट बोले। हमारे सवा-लों का जवाब उन्होंने दिया ही नहीं।

THE DEPUTY CHAIRMAN: Mr. Parthasarathy.

SHRI AKBAR ALI KHAN Madam, after Mr. Rajnarain's question the House adjourned. No reply was given to him.

THE DEPUTY CHAIRMAN: If Mr. Rajnarain has sought any specific clarification I think the Home Minister would have got up and replied. Now I call Mr. Parthasarathy.

श्री राजनारायण : मैडम, मैं इस तरह से जो हो रहा है...

उपसभापति: आप क्या चाहते हैं?

श्री राजनारायण: मैं ग्रपने सवाल फिर से दोहराऊंगा। मैं पूछा था कि क्या 4 जगहों, सदाशिव पेट, सिकन्दरा-बाद, चेरियल ग्रौर वारंगल में गोली चली जिसमें 15 ग्रादमी मरे। यह मैंने सवाल पूछा था जिसका जवाब नहीं मिला। हमने पूछा या प्रेसीडेन्ट की घोषणा के अनुसार जो रीजनल कमेटी बनी, जिसने कहा 100 करोड़ रु० से ज्यादा रूपया तेलंगाना में खर्च होगा उसके बारे में जवाब नहीं ग्राया। हमने पूछा था स्टेट्टरी गारन्टी क्या है। श्राज तक जो सरकार कहती रही है उसको पूरा करने के लिये संवैधानिक श्रौर स्टेट्टरी कार्यवाही हुई है कि नहीं हुई है और नहीं हुई है तो कब होगी श्रौर क्या होगी?

THE DEPUTY CHAIRMAN: How briefly Mr. Rajnarain has put this questions. If he only follows this practice the Minister will always answer him to the point. I am really happy at the way he has put the question and I hope he will follow this practice for all the calling attention notices.

SHRI AKBAR ALI KHAN: We all join you in hoping that Mr. Rajnarain shall be brief as he was just now.

THE DEPUTY CHAIRMAN :Yes; the Minister may answer his question

SHRI VIDYA CHARAN SHUKLA: What was the question? I did not catch him properly.

श्रीराजनारायण : मैंने कहा चार जगहों पर गोली चली, सदाशिव पेट में,

सिकन्दराबाद में, चेरियल में श्रौर वारंगल तेलंगाना रीजन को रिलेट किया जा में जिसमें 15 ग्रादमी मरे। क्या यह सकता है। इस संबंध में कितना तेलं-सत्य है ? ग्रगर 15 ग्रादमी मरे तो गाना को रिलेट किया जा सकता है उनके लिये मुद्यावजा देने की क्या स्थिति और कितना नहीं किया जा सकता है, है ? उसके लिये जुडीशियल इन्क्वायरी ग्रब जब यह तय हो जायेगा, तो उसके तक क्यों नहीं बैठाई गई ग्रौर क्यों नहीं ग्रनुसार कार्यवाही की जायेगी। उसके लिये कार्यवाही हुई? दूसरी बात, सं० सो० पा० के कार्यालय में पुलिस ने बलपूर्वक प्रवेश किया कि नहीं ग्रौर सं० सो० पा० के नेता श्री बद्री विशाल को बलपूर्वक ले गई ग्रीर उनको झुठे THE DEPUTY CHAIRMAN मुकदमें में फंसाया, क्या सरकार को There must be some finality somewhere We इस बात की जानकारी है? तीसरी Parthasarathy. बात, क्या एक पत्रकार, जो गिरफ्तार SHRI R. T. PARTHASARATHY: किया गया, इस बुनियाद पर कि वह I would like to have two clarifications. Firstly अग्रीमेन्ट था श्रीर रीजनल कमेटी के मताबिक any basis for the agitation on this score. तेलंगाना की जनता पर खर्च किया जाना The second point is I want to be assured रीजनल कमेटी की रिकमन्डेशन्स और from Andhra Pradesh. मांगों को जो ब्रह्मानन्द रेड्डी सरकार ने SHRI VIDYA CHARAN SHUKLA:

Calling Attention

सभापटल पर रख दंगा जिससे माननीय representation in the higher services or not. सदस्य को उसके बारे में संतोष हो जायेगा।

जहां तक चौथे प्रश्न का सवाल है would like to repeat it again कि 100 करोड़ रुपये का सर्पलस था या नहीं, तो उसके बारे में अब तक यह तय नहीं है कि कितना सर्पलस है जो

श्री राजनारायण : यह तो मेन चीज है। कांस्टीट्यूशनल गारन्टी क्या है, स्टेट्यूटरी गारन्टी क्या है ? (Interruption.)

मंत्रियों के बयानात को टेप रिकार्ड करके with reference to the statement made by the मंत्रियों को चारों तरफ बदनाम करता hon. Home Minister I would liketo know whether in the public services in Andhra है, वह सही है? चौथी बात, क्या Pradesh—which was the pivotal point for the तेलंगाना क्षेत्रीय समिति की रपटों में agitation— in the Secretaries cadre, in the IAS cadre and up to the Superintendent's यह भी बात ग्राई है कि 100 करोड़ level Telangana people were over-represented रु से ग्रधिक तेलंगाना के लिये रक्तम in Andhra Pradesh. I would like to have a श्राती है, जिसके बारे में एक जेन्ट्लमेन्स clarification on this point so that it would set at rest the controversy as to whether there was

था लेकिन वह तेलंगाना की जनता पर that the Government would at no time yield to खर्च न करके दूसरे लोगों पर खर्च कर the pressure tactics of anyone as a result of which they would agree at any time in the दिया गया। प्रगर यह सत्य है तो future for the carving out of a Telengana State

नहीं माना, उसके लिये ब्रह्मानन्द रेड्डी Madam, as far as this question of over-की सरकार को क्या संजा दी गई है? representation in the higher services is concerned, it was not really the question of dispute. The dispute was regarding the श्री विद्या चरण शुक्ल : माननीय सदस्य subordinate services and the Telengana के जो प्रथम 3 प्रश्न हैं उनके बारे people. As far as the question of over-में मैं विस्तृत विवरण इकट्ठा करके representation is concerned I donot have the figures to show whether Telengana had over-

> As far as the seond question of the hon. Member is concerned we have said here and I

[Shri Vidya Charan Shukla] that there is no question of succumbing to any pressure tactics and we intend to keep Andhra Pradesh united

Calling Attention

SHRI CHITTA BASU: May I know from the hon. Minister whether he is aware that even after the announcement of the steps taken by Government today and in the Lok Sabha earlier the confidence of the people of Telen-gana has not yet been restored and if so what steps does the Government propose to take to restore the confidence among the people of Telengana?

Secondly, apart from the formation of certain bodies and committees as announced today I want to know whether the Government proposes to create certain agencies on behalf of the Central Government to see that the assurances given for the Telengana people are properly implemented.

Thirdly, may I know whether the Government of India has also considered the question of the resources to be given for the Telengana area for its integrated development in order to remove the backlog and in order to fight the backwardness in that area?

Fourthly, may I know from the hon. Minister what practical steps the Govern ment proposes to take for the creation of a suitable climate for a political solutaion of the problem? In this case why does not the Government consider it desirable to dismiss Mr. Brahmananda Reddy from the Government because the loyalty of the people has already changed? Here I would cite the example of Kerala where the Namboodiripad Government was dismissed on the pretext that the people there had changed their loyalty. Was such a thing taken into consideration in this case and if not is it not double standard?

SHRI VIDYA CHARAN SHUKLA: As far as the confidence of the Telengana people is concerned, T am quite sure that the confidence of the people has been resorted with the announcement of the several measures.

SOME HON. MEMBERS: No, no.

SHRI VIDYA CHARAN SHUKLA This will be apparent in the course of a few days. I am quite sure that my reading of the situation is quite correc.

to a matter of urgent

public importance

AN HON. MEMBER: You are wrong.

SHRI VIDYA CHARAN SHUKLA:

The confidence of the Telengana people has been completely resorted after the series of the announcements that have been made in consultation with the Chief Minister of Andhra Pradesh here in Delhi after a long series of talks and I am quite sure that they will go a long way to remove the grievances of the Telengana people.

As far as the question of assurances is concerned, the kind of people who are associated in these committees which have been formed by the central Government and the Andhra Pradesh Government by itself gives an assurance to the people that such people connected with these bodies would see that justice is done and whatever is proper would be done. There is no question of doing anything which will not achieve the objectives which we have in view.

As far as the resources are concerned, it has been mentioned in the main statement that the committee will determine what resources are relatable to the Telengana region and then the utilisation of the resources will be decided upon. As far as the question of political solution is concerned, it depends completely on how well all the political parties behave. It is not a question of dismissing this person or that person. Then again it is at the root of the trouble. If such demands are made, it really causes disturbances there and instead of such demands if constructive suggestions are made, that will be better and that will enable us to create a proper political climate that the hon. Member has suggested.

SHRIK.CHANDRASEKHARAN: The announcements so far made and the steps up till now taken, I would submit to the hon. Minister, are thoroughly ineffective, because after these announcements have been made th,

demand for a separate Statehood has come from the Telengana area. Moreover the tendency appears to be spreading to other areas in Andhra Pradesh. Rayalaseema has asked for practically the same thing. They have made the same demand as Telengana. One of the major remedies suggested by the hon. Home Minister is the investigation of the surplus relatable to the Telengana area. I would put it to the hon. Minister that this approach is thoroughly artificial and absolutely unrealistic. The question is not one of relating the surplus to what has been spent actually there. The fact remains that the Rayalaseema area and the Telengana area are very underdeveloped and the people there are very poverty-stricken. I would like to know from the hon. Home Minister what steps are being taken effectively to see that the underdeveloped and povertystricken conditions of Telengana and Rayalaseema are redeemed.

SHRI VIDYA **CHARAN** SHUKLA: The steps that have been indicated are at present directed towards the region of Telangana. As far as Rayalaseema is concerned, we all know that it is a chronically drought affected area and I am quite sure the Andhra Pradesh Government must have their own plans and their own methods for tackling this problem. At present I have no information about what steps are being taken about Rayalaseema. About the steps that are going to be taken for Telangana, I have already indicated them in the main statement. As far as the question of the demand of a separate State is concerned, we have already made our stand clear that we do not intend to concede that demand.

SHRI PIT AMBER DAS: The Home Minister has talked about a high power committee to advise the Government on certain matters. This arrangement would be meaningless if the advice of that body, rather the acceptance of the advice of that body, is not made mandatory, and the Government retains the power to turn it down. I would like to get the point

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clarified as to what the Government thinks about it.

to a matter of urgent public importance

VIDYA SHRI **CHARAN** SHUKLA: If the hon. Member sees the composition of this high power body, he will see that the Chief Minister himself is the Chairman of the Committee. When a Committee chaired by the Chief Minister himself gives advice, it is very unlikely that the advice would be turned down by the Government which is also presided over by the Chief Miniser. Apart from the Chief Minister, it would consist of a Member of the Planning Commission, Ministers of Andhra Pradesh belonging to Telangana and the Chairman of the Regional Committee for Telangana. So, a Committee of this kind should not give rise to any doubts in the mind of the hon. Member that its advice will not be accepted. It looks as if the advice of the Committee would be more or less followed by the Government, because of the composition that we see there. Apart from this it cannot be ensured that whatever advice is given by this Committee would be binding on the Government but from the context of things it looks as if the advice should be scrupulously followed.

THE DEPUTY CHAIRMAN: Now that is over. Papers to be laid on the Table.

Dr. Sen.

(Interruptions)

SHRI A. P. CHATTERJEE: What about us

THE DEPUTY CHAIRMAN: No. We cannot go on indefinitely.

(Interruptions)

SHRI A. P. CHATTERJEE: On a point of order, I am on a point of order...

THE DEPUTY CHAIRMAN: Please sit down now. I am in the midst of another business.

(Interruptions)—